

Dr. Ranen Sen: You may allow the calling-attention-notice tomorrow.

Shri Samar Guha: Our patience has been exhausted . . . (*Interruptions*).

Mr. Speaker: First of all, when I am on my legs, hon. Members must learn to sit down. I know that his patience has been exhausted because the rice which ought to have gone to Bengal is going to Kashmir. I have heard all this. The Food Minister also has heard it. But I do not want to take it up here and now. Let us consider the matter, as Shri Ranga has suggested, that perhaps we could take it up tomorrow in addition to the other notice, in view of the seriousness of the situation. It is not only Bengal which is concerned, but as Shri Shiva Chandra Jha is saying, Bihar is also affected.

Shri Sheo Narain rose—

Mr. Speaker: I know that U.P. is also there. Even without Shri Sheo Narain getting up, I accept that U.P. is also there, because Shri Sheo Narain is there. Let us see what can be done. But I shall have to consider it. I am not going to assure hon. Members of anything on the floor of the House now. Shri Ranga has made a constructive proposal and I shall consider it and then give my decision tomorrow.

But may I appeal to all sections of the House not to repeat what has happened? It may not be Shri Sanjiva Reddy in the Chair always but it may be somebody also later. Fifty calling-attention-notices came today, and I have rejected 49 of them.

Shri S. M. Banerjee: We are co-operating with you . . . (*Interruptions*).

Mr. Speaker: I can admit only one for a day, and, therefore, I have rejected the 49 others. If all those 49 Members are going to get up and shout in this manner, I do not know

where it will lead us to. I am really pained at this because this is going to lead to too much of confusion and chaos, and all of us will suffer. Therefore, I would appeal to the House on this matter.

Shri Jyotirmoy Basu: It is the Food Minister who is creating chaos all the time by practising falsehood all the time and by making false promises.

12.50 hrs.

PAPERS LAID ON THE TABLE

Mr. Speaker: Now, Shri Morarji Desai.

Shri M. L. Sondhi (New Delhi): The Prime Minister's house is being surrounded by Government employees. Let the hon. Minister make a statement on the matter.

REPORT OF STUDY TEAM ON CUSTOMS DEPARTMENT

The Minister of State in the Ministry of Finance (Shri K. C. Pant): On behalf of Shri Morarji Desai, I beg to lay on the Table a copy of the Report of the Study Team on the Customs Department—Part I—Clearance of Cargo; and Part II—Preventive Arrangements: Organisation and Personnel. [*Placed in Library. See No. LT-1288/87.*]

DELHI SALES TAX (AMENDMENT) RULES, INCOME-TAX (DETERMINATION OF EXPORT PROFITS) RULES

Shri K. C. Pant: I beg to lay on the Table—

- (1) A copy of the Delhi Sales Tax (Amendment) Rules, 1967, published in Notification No. F. 4(33)/62-Fin. (E) (I) in Delhi Gazette dated the 19th July, 1967, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941 as in force in the union territory of Delhi. [*Placed in Library. See No. LT-1289/87.*]